

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Neetesh
FIR No. : 138/19
PS. : Mundka
U/s: 376/313 IPC

THROUGH CISCO WEB EX

30.07.2020

Fresh application filed. It be checked and registered and be taken up for hearing in terms of Circular No. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 485/111099-11153/Misc./Gaz/DJWest/2020 dated 15.07.2020..

Present: Sh. Subhash Chouhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Aijaz Ahmed, Ld. Counsel for the accused/applicant.
Pawan Saini

I.A. No. 1/20

Reply on behalf of IO filed. Copy is stated to have been received by the counsel for the accused/applicant through electronic mode.

Issue notice of the application to the State. Ld. Addl. PP for the State accepts the notice on behalf of the State.

Let notice be issued to the complainant through IO in terms of the practice directions of the Hon'ble High Court of Delhi.

Put up for further proceedings on **10.08.2020.**


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 30.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs Diwakar Sharma
FIR No. : 155/18
PS. : Hari Nagar
U/s : 376/506 IPC

THROUGH CISCO WEB EX

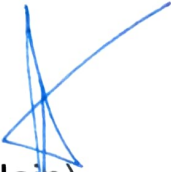
30.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Vipin Mishra, Ld. Counsel for the accused/applicant.
Complainant in person.

I.A. No. : 06/20

Arguments on bail application heard.

Put up for orders on **31.07.2020.**


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 30.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Ajay @ Aju & Ors.
FIR No. : 279/17
PS. : Kirti Nagar
U/s: 328/342/365/376)/506 IPC

THROUGH CISCO WEB EX

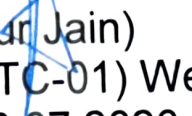
30.07.2020

Present: Ms. Aarti Pandey Ld. Counsel from DCW.
Sh Satish Chandra, Ld. Counsel for the accused/applicant.
Pawan Saini

I.A. No. 18/20

Ahlmad of this court has informed that Ld.Addl. PP for the State is unable to join the proceedings due to some technical issues.

Put up on **31.07.2020** for arguments on the bail application


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 30.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Pintu Verma
FIR No. : 23/18
PS. : Hari Nagar
U/s: 342/323/376(d)/506/370/34 IPC

THROUGH CISCO WEB EX

30.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Vinay Kumar, Ld. Counsel for the accused/applicant
Bavneet @ Prince.
Sh. Rajan Bhatia, Ld. Counsel for accused/applicant
Pintu Sagar from DLSA.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Vaibhav Sinha, Ld. Counsel for the complainant.

I.A. No. : 13/20 and 12/20

Ahmad had inadvertently not sent the file of the present case. He is warned to be careful in future.


Reply filed on behalf of the IO to the application filed by the accused/applicant Pintu. Copy is stated to have been received by the counsel for the accused/applicant through electronic mode.



In terms of the previous order reply has been filed on behalf of SI P.S. Hari Nagar. As per the reply the complaint of the complainant has been sent to PS Naraina. Reply be called from PS Naraina with regard to the action if any, taken on the complaint of the complainant.

Put up on 05.08.2020 for arguments on the bail application filed on behalf of the accused/applicant Pintu and Bavneet @ Prince.

Interim order, if any be continue till the next date of hearing.


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 30.07.2020